GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 910
TO BE ANSWERED ON 09.02.2022

STATUS OF EMPLOYMENT AND FUNDS UNDER MGNREGS

910 SMT. PHULO DEVI NETAM:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether according to the assessment by the People's Action for Employment Guarantee (PAEG), 13.25% of the households that demanded employment under the MGNREGS this year have been left unemployed;
(b) whether Government implemented any unemployment allowance for the unemployed households;
(c) the details of the steps taken by Government to compensate workers for the delayed wage payments;
(d) whether 25 States have a negative balance as of December 2, 2021 and how much money out of the initial allocation for MGNREGA implementation is left for current year; and
(e) whether Government proposes to allocate more funds for the remaining time period?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI FAGGAN SINGH KULASTE)

(a) & (b): The details of households demanded employment, households offered employment and the percentage of offered employment under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) in the current financial years 2021-22 (as on 04.02.2022) is given below:

Financial Year	Households demanded employment (in crore)	Households offered employment (in crore)	Percentage of offered employment
2021-22 (as on 04.02.2022)	7.61	7.56	99.34 %

Mahatma Gandhi NREGS is a demand driven Scheme. As per the Scheme, a rural household is eligible for at least 100 days of guaranteed wage employment against their demand for wage employment. In the current FY 2021-22 against the total demand for wage employment, a total of 99.34% has been offered wage employment. In case of non offering of work, the beneficiary

is eligible for unemployment allowances to be paid by the State as per provision of the Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA).

(c): As per the provisions mentioned in Schedule-II of the Mahatma Gandhi NREGA, wage seekers shall be entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day of delay beyond the sixteenth day of closure of muster roll.

As per Schedule-II para 29 (1) (d) of the Act, the State Government shall pay the compensation upfront after due verification within the time limits as specified above and recover the compensation amount from the functionaries or agencies who are responsible for the delay in payment.

(d) & (e): Mahatma Gandhi NREGS is a demand driven wage employment programme and funds are released to the States/UTs on the basis of "agreed to" Labour Budget (LB) and performance of the States/UTs during the financial year. No States/UTs wise financial allocation is made under the Scheme.

In the current financial year 2021-22 (as on 03.02.2022), an amount of Rs. 81,406.73 crore has been released to States/UTs for the implementation of the Scheme.

In the Financial Year 2021-22, the budget provision at Budget Estimate (BE) stage was Rs. 73,000 crore. The Ministry has requested for additional budget allocation which has been enhanced to Rs. 98,000 crore at the Revised Estimate (RE) stage as per the requirement of funds. Fund release to the States/UTs is a continuous process and Central Government is committed in making funds available keeping in view the demand for work on the ground.

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